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17.	S.D. Mishra, Director (Eng.) Directorate General, Doordharshan, Ministry of Information and Broadcasting.	1.8.1996 to 31.1.1997
18.	R.S. Rawat Dy. Dir. General, Doordarshan, Ministry of Information and Broadcasting.	1.3.1996 to 28.2.1997
19.	Dr. J.L. Srivastava, Medical Supdt. Safdarjung Hospital, Ministry of Health.	1.7.1996 to 30.6.1997
20.	A.K. Chowdhury, Jt. Textile Commnr. (Eco.) Ministry of Textiles.	1.5.1996 to 28.6.1996
21.	N. Sen Ray, Director General (Met.) Deptt. of Sc. and Technology.	1.1.1997 to 31.12.1997
22.	S.C. Rastogi Chairman, C.B.E.C.	1.1.1997 to 28.2.1997

Deep Sea Fishing

3953. SHRI NAWAL KISHORE RAI :
PROF. PREM SINGH CHANDUMAJRA :
SHRI MOHAN RAWALE :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the recommendation has been made to cancel the licences issued to big multi-national companies and joint ventures for deep-sea fishing;

(b) if so, whether the Government have decided to announce its new sea policy in December 1996; and

(c) if so, the reasons for such delay after getting the report of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The Review Committee on deep sea fishing policy recommended, among other things, that all licences/permits issued for operation of deep sea fishing vessels under joint venture as well as leasing and charter may be cancelled subject to due legal processes as may be required. In respect of this recommendation, the Government has decided that action for cancellation

of valid licences/permits may be taken in individual cases only for violations of the provision of MZI Act or rules framed thereunder and/or terms and conditions of such approvals. Government has also decided to rescind the New Deep Sea Fishing Policy of 1991.

(b) and (c). Action has already been initiated for formulating a new deep sea fishing policy.

ONGC

3954. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the contribution of ONGC in oil reserve survey and the total reserves out of these proposed to be given to foreign companies; and

(b) the total number of oil wells, their location and the probability of petroleum likely to be found in the oil wells and the details of the reserves intend to be allotted to private foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The total inplace oil and gas reserve as on 1.4.96 is 5615.65 MMt (O+OEG). The reserves of oil and gas under the operations of Joint ventures/private companies (including foreign companies) is 154.86 MMt (O+OEG) as per the awards made in 1993 and 1994. Further Government has awarded 11 small sized fields and 1 medium sized field, for which contracts are yet to be signed.

(b) Total number of oil wells drilled by ONGC are 3652 (excluding expendable wells) as on 1.10.96 both in obshore and offshore. Region-wise/Basin-wise details are given in the Statement attached.

OIL has drilled about 614 oil wells in Assam and Arunachal Pradesh and 5 oil wells in one structure in Rajasthan as on 1.4.96.

The total oil inplace reserves established by OIL are 575.81 MMt.

Govt. of India has signed contracts for private participation in development of 4 medium sized and 13 small sized oil/gas fields discovered by ONGC.

Further, Govt. has awarded contracts for 11 small sized fields, 1 medium sized field for which contracts are yet to be signed. The estimated inplace/reserves in these fields are 71.11 MMt and 14.61 MMt (O+OEG) respectively.

OIL has also signed one production sharing contract for its Kharsang oil field in Arunachal Pradesh having balance recoverable position of 2.48 MMt as on 1.4.95